

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20646 of 2018

[Arising out of Order-in-Appeal No. 322/2018 dated 03/04/2018 passed
by Commissioner of Central Tax , BANGALORE-I (Appeals)]

M/s Stimulus Consulting Pvt Ltd

No 7 2nd Floor 3rd Cross Capt Munshi Layout
Hennur Main Road Kacharakanahalli
BANGALORE - 560084
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bengaluru East**

BMTC BUILDING
OLD AIRPORT ROAD, DOMLUR,
BANGALORE - 560071
KARNATAKA

Respondent(s)

Appearance:

None

Mr. M.K.Davindran, Superintendent (AR)

For the Appellant

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20289 / 2020

Date of Hearing: 10/03/2020

Date of Decision: 10/03/2020

Per : AS PER BENCH

It is seen from the record that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In

view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court on **10/03/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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